## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS

#### **RAJYA SABHA**

# UNSTARRED QUESTION NO. 1395 TO BE ANSWERED ON THURSDAY, THE 9<sup>th</sup>December, 2021

### Inordinate delay in filing appeal in Supreme Court

### 1395 Shri Neeraj Dangi:

Will the Minister of *Lawand Justice* be pleased to state:

- (a) whether the Supreme Court has pointed out the inordinate delay by Government authorities in filing appeals before it;
- (b) the number of appeals pending before the Supreme Court and the details thereof;
- (c) whether Government has taken any steps to expedite the judicial process and prevent incurring heavy costs due to delays;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

#### **ANSWER**

#### MINISTER OF LAW AND JUSTICE

### (SHRI KIREN RIJIJU)

- (a): Yes, Sir. Hon'ble Supreme Court of India has observed time and again, the need to maintain the limitation period while filing appeal/petitions. On the issue of inordinate delay in filing appeals/petitions by the Government/State Authorities one such judgment dated 15.10.2020 in SLP (C) Dy. No.9217 of 2020 titled The State of Madhya Pradesh and Ors. Vs. Bherelal, may be referred.
- (b): The number of appeals pending in the Supreme Court of India as per data retrieved from the Integrated Case Management Information System (ICMIS) as on 06.12.2021 is 64,229 with the details tabulated below:

Case Type	No. of Pending Cases
Civil Appeals	18,016
Criminal Appeals	5,069
SLP (C)	31,714
SLP (Crl.)	9,430
Total	64,229

- (c) & (d): The Government has for the purpose of monitoring of litigation of Union of India has created a web-platform namely, Legal Information Management & Briefing System (LIMBS). The LIMBS platform is under continuous improvement and upgradation to meet requirements of effective monitoring of Union of India litigation, to avoid delay in cases.
- (e) Question does not arise